GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3608
ANSWERED ON:16.08.2010
VIOLATION OF LABOUR LAWS BY AIRPORTS AUTHORITY
Chavan Shri Harischandra Deoram

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the many airports authorities having contract labour who are deprived of minimum wages, increment, bonus, Employees State Insurance (ESI) and Provident Fund (PF) and other benefits;
- (b) if so, the number of complaints received by the Government regarding violation of labour laws by airport authorities during each of the last three years and the current year; and
- (c) the remedial steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The Contract workers including those working in airports are eligible for benefits under Employees State Insurance Act, 1948, Employees' Provident Fund & Misc. Provisions Act, 1952 and Minimum Wages Act, 1948.
- (b): The details of complaints for violation of labour laws in respect of airports are given below:
- (i) Under Contract Labour (Regulation & Abolition) Act, 1970 & Minimum Wages Act, 1948.

Year Complaint received

2007-08 13

2008-09 27

2009-10 08

- (ii) Employees' Provident Fund & Misc. Provisions Act, 1952 and Employees' State Insurance Act, 1948 6 complaints in 2010-11.
- (c): The Central Industrial Relations Machinery is responsible for ensuring that the contractors follow the relevant rules in case of minimum wages and bonus. Regular inspections are being carried out by the inspecting officers under the concerned Acts to detect violations including short/non-payment of minimum wages to contract labourers and claims have been filed before the Authority under the Minimum Wages Act for such less/non-payments of wages.